

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

Appeal No. 268 of 2013 & IA-359 of 2013

And

Appeal No. 200 of 2013 & IA-279 of 2013

Dated : 21st August, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 268 of 2013 & IA-359 of 2013

**The Electricity Deptt. Andaman & Nicobar Islands ... Appellant (s)
Versus**

M/s Suryachakra Power Corporation Ltd. & Anr. ... Respondent (s)

**Counsel for the Appellant(s): Mr. Rakesh Khanna, Sr. Adv.
Ms. Ruchi Sindhwani
Ms. Megha Bharana for R-1 & R-2**

**Counsel for the Respondent(s): Mr. M.G. Ramachandran
Mr. Rohit Rao for R-1**

Mr. Varun Pathak for R-2

Mr. Anish Garg for JERC

Appeal No. 200 of 2013 & IA-279 of 2013

**M/s Suryachakra Power Corporation Ltd. & Anr. ... Appellant (s)
Versus**

The Electricity Deptt. Andaman & Nicobar Islands ... Respondent (s)

**Counsel for the Appellant(s): Mr. M.G. Ramachandran
Mr. Rohit Rao**

**Counsel for the Respondent(s): Mr. Rakesh Khanna, Sr. Adv.
Ms. Ruchi Sindhwani
Ms. Megha Bharana**

Mr. Varun Pathak for R-1 & 2

Mr. Anish Garg for JERC

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ORDER

With reference to the documents furnished by Mr. M.G.Ramachandran in Appeal No. 200 of 2013, the learned counsel for the Respondent seeks some time to verify the contents of those documents.

Post the matter for further hearing on **25.09.2014**. The learned counsel for both the parties are directed to file their comprehensive Written Submissions on or before 19.09.2014 after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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